CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

IA No.197/2026
in Petition No. 240/MP/2026
along with IA Nos. 78/2026 and 158/2026

Subject	:	Interlocutory Application seeking urgent preponement and listing of Petition No.240/MP/2026, presently listed for hearing on 19.11.2026, at the earliest available date before this Commission; and for urgent hearing and disposal of the interim application(s)/interim prayers already pending in Petition No. 240/MP/2026, along with the present Application.
Petitioners	:	ReNew Samir Shakti Private Limited and Ors.
Respondents	:	Northern Regional Load Despatch Centre (NRLDC) and Ors.
Date of Hearing	:	**6.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Buddy Ranganadhan, Sr. Advocate, ReNew Shri Girik Bhall, Advocate, ReNew Shri Deepak Thakur, Advocate, ReNew Ms. Shefali Tripathi, Advocate, ReNew Ms. Ranjitha Ramachandran, Advocate, GUVNL Ms. Srishti Khindaria, GUVNL Shri Kamaldeep, NRLDC Shri Ajit Yadav, NRLDC Shri Alok Mishra, NRLDC

Record of Proceedings

At the outset, learned senior counsel for the Petitioners highlighted the primary dispute involved in the main Petition and GUVNL's return of the Petitioners' invoices. Learned senior counsel further submitted that the present IA seeking preponement of the main Petition was filed in September 2026 and that the Petitioners have no objection to the main Petition being taken up for hearing on the scheduled date, i.e., 19.11.2026 itself. Learned senior counsel, however, pointed out that GUVNL has yet to file its reply in the main Petition and that appropriate directions be issued to it in this regard.

2. In response, learned counsel for the Respondent, GUVNL, submitted that GUVNL has a limited role in the matter and sought liberty to file a reply to the main Petition during the course of the day.

3. Considering the submissions made by learned senior counsel and learned counsel for the parties, the Commission directed the Respondents to file their respective replies to the main Petition, if not already filed, within five days with a copy to the Petitioners, who may file their rejoinders, if any, within five days thereafter. The Petitioners were also directed to file their compliance affidavit, furnishing the information sought vide the Record of Proceedings dated 27.05.2026, within seven days.

4. Further, taking the submission of learned senior counsel for the Petitioners on record, the Commission disposed of this IA No. 197/2026 as not pressed.

By order of the Commission

Sd/-
(Vipan Sharma)
Deputy Chief (Law)